

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

J A I P U R.

T.A. No. 2124/86

Date of decision: 14.7.93

UNION OF INDIA

: Appellant

VERSUS

KISHAN LAL

: Respondent

Mr. U.D. Sharma

: Counsel for the appellant.

Mr. G.P. Soral

: Counsel for the respondent.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Union of India has preferred an appeal against the stay order granted by the Trial Court on 4.6.83.

2. We have gone through the order and it is not a case in which after 10 years, the court should interfere.

3. The T.A. is dismissed accordingly, with no order as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman